

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWRIT PETITION(S)(CIVIL) NO(S). 4677/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(1) I.A.NOS. 77503 AND 82069/2024 (APPLNS. FOR DIRECTION AND PERMISSION ON BEHALF OF INDIAN OIL CORP. LTD.) 2) I.A. NO. 235067/2023 (CEC REPORT NO. 34/2023) (DISPOSED OF) IN W.P. (C) NO. 4677/1985 ARE LISTED

NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST : MR. S GURU KRISHNA KUMAR, SR. ADVOCATE (A.C.) MS. ANITHA SHENOY, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) PETITIONER-IN-PERSON MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. PRAVEEN SWARUP, MS. MANIKA TRIPATHY, MR. CHIRAG M. SHROFF, MS. PRIYA PURI, MS. UDITA SINGH, ADVOCATES)

WITH

CONMT.PET.(C) No. 28/2024 in W.P.(C) No. 4677/1985 (PIL-W)
(FOR ADMISSION)

NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST : MR. S GURU KRISHNA KUMAR, SR. ADVOCATE (A.C.) MS. ANITHA SHENOY, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. PRAVEEN SWARUP, MR. NISHIT AGRAWAL, MR. CHIRAG M. SHROFF, ADVOCATES [TO BE TAKEN UP ALONG-WITH W.P.(C) NO. 4677/1985]

CONMT.PET.(C) No. 29/2024 in W.P.(C) No. 4677/1985 (PIL-W)
(FOR ADMISSION)

Date : 19-07-2024 This matter was called on for hearing today.

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HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

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For Applicant(s)
(IA Nos.82069/2024

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UPON hearing the counsel the Court made the following
O R D E R

IA NO. 82069/2024 (FOR APPROPRIATE ORDERS/DIRECTIONS)

The learned counsel appearing for the Delhi Development Authority (DDA) states that the DDA is in the process of finding out a site which could be allotted to the applicant for setting up the godown. He seeks time of six weeks to come out with the decision regarding allotment.

List I.A. on 9th September, 2024.

IA NO. 235067/2023 (CEC REPORT NO. 34/2023) (DISPOSED OF)

A compliance affidavit has been filed by the applicant in terms of the order dated 17th May, 2024.

This Court has passed orders permitting felling of trees from time to time subject to terms and conditions. We are of the view that it is necessary to create a machinery which will verify whether the work of felling trees is actually carried out in terms of the directions issued by this Court and whether the conditions, such as compensatory afforestation, transplantation, etc. are being complied with. The status of the trees planted by way of compensation and transplanted trees will have to be brought on record.

We will consider of issuing further directions on the machinery to be created for ensuring compliance with the orders passed by this Court from time to time after hearing the learned Amicus Curiae on 29th July, 2024. To be listed for this purpose on 29th July, 2024.

As directed under the order dated 17th May, 2024, the main Writ Petition shall be listed for directions on 22nd July, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)